

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 44 of 2021**

**IN THE MATTER OF:**

**Mr. Prateek Gupta and Ors.**

**...Appellants.**

**Versus**

**Petrolube India Ltd. through its  
Liquidator Mr. Ashwini Gupta**

**...Respondent.**

**Present:**

**For Appellant: Mr. Kunal Tandon, Ms. Richa Sandilya,  
Ms. Kanika Jain, Mr. Hita and Mr. Prateek Gupta  
(In person), Advocates.**

**For Respondent: Mr. Janender Kumar Chumbak, Ms. Asmita Duggal  
Mr. Ashwani Kumar Gupta (Liquidator in person),  
Advocates.**

**ORDER  
(Virtual Mode)**

**27.01.2021** The Respondent No. 1-Liquidator submits that the Tank concerned was made of Steel which has already been auctioned and sold and the Appeal is infructuous.

Issue notice. The Respondent No. 1 dispensed with formal service of notice. Service on Respondent No. 2 may be completed. Requisites along with process fee be filed, if not filed by tomorrow. If the Appellant provides the e-mail address of Respondent No. 2, Let notice also be issued through e-mail.

Respondents to file Reply-Affidavit within two weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **19<sup>th</sup> February, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

Basant B./md.